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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCOT ROAD, BOMBAY-1

OA No. 1001/93

Ramesh N. Patil .. Applicant

V/s.

Union of India & Ors. --Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.  
Hon. Shri M R Kolhatkar, Member (A)

APPEARANCE:

Mr. D V Gangal  
Counsel for applicant

Mr. P M Pradhan  
Counsel for respondents

ORAL JUDGMENT: DATED: 7.2.94  
(Per: M.S. Deshpande, Vice Chairman)

Heard Mr. Gangal, counsel for the applicant  
and Mr. P M Pradhan, counsel for the respondents.

Reply within six weeks.

Shri Pradhan produces the answer books  
in mathematics exam conducted on 22.11.1993. We are  
returning the sealed pocket to Shri Pradhan with the  
direction to keep it ready at the time of final hearing.

At this stage the applicant who is :  
present in court make a submission through his counsel  
Shri Gangal that the answer book may be scrutinised by  
the court to day. If <sup>it</sup> is found that the applicant has  
secured less than 60% marks then he would have no case.

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2. We have, therefore, reconsidered our earlier order and decided to open the sealed pocket containing the answer books in mathematics. It is apparent that the applicant has secured only 42 marks and there is no error in totalling the marks. Thus the marks are not sufficient for his empanelment.

3. The packet is returned to Shri Pradhan.

4. The application is dismissed with no order as to costs.

*M.R.Kolhatkar*

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(M.R.Kolhatkar)  
Member(A)

*M.S.Deshpande*  
(M.S.Deshpande)  
Vice Chairman

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